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O.A.No. 565 of 2006

ORDER DATED: 04.08.2006

Dr. D.B.Mishra, Ld. Counsel is present for the Applicant. Mr. S.K.Ojha, Ld. Standing Counsel is representing the Railways.

Applicant's father was a Commission Vendor and expired on 17.09.1999 while he was in service. On 22.12.1999, his son/the Applicant represented for compassionate appointment under Annexure-A/4. The matter is pending since then. Ld. Standing Counsel for the Railways explains that during 2002 catering services have been transferred to IRCTC and policy has to be formulated for the employees who were hitherto working direct from the Railways. Dr. Mishra, Ld. Counsel for the Applicant pointed out communication from Chief Commercial Manager addressed to Sr. Divisional Commercial Manager, in which the Applicant has been mentioned and it is stated that engagement of the ward of late Commission Vendor should be purely on commission basis. This being the case, Respondent No.2 and 3 are directed for disposal of the representation pending with Sr. Divisional Commercial Manager, Catering. However, to facilitate appreciation of the entire matter, the Applicant may choose to file a fresh application, referring to earlier applications submitted, which shall be entertained.

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The O.A. is disposed of with the above direction.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsels appearing for both the parties.

As prayed for by the Ld. Counsel for the Applicant, copies of this order, along with copies of the Original Application, shall be sent to the Respondent No.2 by Speed Post at the cost of the Applicant for reference and disposal.

BBP
MEMBER (ADMN.)